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**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-25/2007 in
OA-1173/2002**

New Delhi this the 12th day of February, 2007.

**Hon'ble Mr. Justice M. Ramachandran, Vice-Chairman(J)
Hon'ble Mrs. Chitra Chopra, Member(A)**

Sh. Brij Mohan Meena,
Head Clerk (P),
Northern Railway,
Printing Press,
Shakurbasti.

..... Petitioner

(through Mrs. Meenu Mainee, Advocate)
Versus
Union of India through

1. Sh. V.N. Mathur,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Sh. M.P. Juneja,
Controller of Stores,
Northern Railway,
Baroda House,
New Delhi.
3. Sh. Satya Prakash,
Dy. Chief Controller of Stores,
General Stores Depot,
Northern Railway,
Shakurbasti.

..... Respondents

(through Sh. R.L. Dhawan, Advocate)

Order (Oral)

Hon'ble Mr. Justice M. Ramachandran, VC(J)

Respondents have filed compliance-affidavit and reference is made to
Annexure R-I. We are satisfied that the Tribunal's directions contained in its
A/c

order dated 30.06.2004 with corrigendum dated 22.09.2005 have been complied with. Accordingly, the present Contempt Petition is disposed of. Notices are discharged. However, liberty is given to the petitioner to move appropriately before this Tribunal in case ~~there is~~ any grievance remains.

Chitra Chopra
(Chitra Chopra)
Member(A)


(M. Ramachandran)
Vice-Chairman(J)

/vv/